

श्री रामदिलाल पसवान : एंग्लाएज को विक्रेताइज किया जा रहा है।

SHRI PRANAB MUKHERJEE: I am not talking of victimisation. That is absolutely out of this question.

In regard to the arrangement which we shall have to enter into with the employees' representatives, there are two views among the representatives, of the employees' unions. But it is not correct to say that it has been rejected by them.

MR. SPEAKER: Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

Import of Coconut Oil under spurious names of Engine Oil etc.

*4. SHRI V. S. VIJAYARAGHAVAN:

Will the Minister of COMMERCE be pleased to state:

(a) whether Government are aware of the fact that large scale import of coconut oil under the spurious names of engine oil, lubricating oil etc. is being done by certain firms in Bombay;

(b) whether this oil is being sold in the market as edible oil; and

(c) if so, steps taken to check this malpractice and action taken against guilty persons?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI SHIV RAJ V. PATIL): (a) No specific instance has come to Government's notice so far.

(b) and (c). Do not arise.

"Income Tax Survey"

*5. SHRI HARISH KUMAR GANGWAR: Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 4464 on 18th December, 1981 regarding "Income-tax Survey" and state:

(a) the progress made in completing the survey;

(b) whether Registered Medical Practitioners and transporters have also been included in the survey; and

(c) whether Members of Parliament on whose raising the question or writing letters Government are able to bring to book the tax evaders are paid the usual reward given in such cases?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): (a) The Income-tax Authorities in Delhi are currently making survey of business premises and hope to complete it by 31-3-1982. During the current year 21040 premises have been surveyed till December, 1981. The survey of remaining areas will be taken up thereafter.

(b) While conducting the survey in a particular area the Registered Medical Practitioners and transporters are also covered by the Survey Teams.

(c) Yes, Sir, in accordance with the normal Reward Rules.

Agreement with E.E.C.

*6. SHRI R. P. DAS: Will the Minister of COMMERCE be pleased to state:

(a) whether the EEC would start negotiation with India and conclude an agreement with it within the frame-work of the Multi Fibre Agreement;

(b) what are the salient features of the Multi Fibre Agreement; and

(c) which of the terms of the MFA are agreeable to India?

THE MINISTER OF STATE OF MINISTRY OF COMMERCE (SHRI SHIVRAJ V. PATIL): (a) A delegation from EEC is likely to come to New Delhi in March, 1982 for an exploratory round of discussion on the future bilateral textile agreement between India and the EEC to take effect from the 1st January, '83.

(b) The Multi-fibre Arrangement regulates world trade in textiles and clothing and lays down rules and guidelines for placing quantitative restraints on imports of textile products. It also lays down the conditions under which such restraints could be imposed and, once imposed, how the quota level, growth rate, flexibilities in operation will be calculated.

(c) India has been a signatory to the MFA since its introduction in 1974, India has also accepted the protocol extending the MFA for its third

term, beginning the 1st January 1982, for 4 years and 7 months.

India's Trade deficit with E.E.C.

*7. SHRI A. T. PATIL:

SHRI AMAR ROYPRADHAN

Will the Minister of COMMERCE be pleased to state:

(a) India's Trade deficit with EEC during the last three years

(b) factors responsible therefor;

(c) actions taken by Government in the past to tackle these problems; and

(d) action proposed to be taken in the matter hereafter?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI SHIVRAJ V. PATIL): (a) India's trade deficit with EEC during the last three years is as follows:

(Value : in Rs. crores)

Year	India's exports to EEC	India's imports from EEC	Balance of Trade
1978-79	1560	2884	-524
1979-80	1751	2177	-426
1980-81 (Provisional)	1464	2723	-1268

(b) Imports of machinery, equipments and industrial raw materials from EEC have gone up because of the growing requirements of developmental efforts in India. Indian exports have not grown as fast because of domestic constraints, the pull of domestic as well as alternative markets in the case of some products and EEC's restrictive politics in some others.

(c) The action so far taken by the Government in this regard is as follows:—

(i) A new Commercial and Economic Corporation Agreement designed to promote closer trade and economic relations between the European Economic Community and India has been signed in June, 1981.

(ii) The India Trade Centre has been set up at Brussels to provide market intelligence and information regarding quality and packaging requirements, distribution channels, trends in designs, existence of tariff and non-tariff barriers etc. to the Indian exporters. The Centre also